

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI.

(17)

OA.754/86

Date of Decision:16.4.93

Shri Ram Narain Sharma Applicant

Versus

Union of India

Respondents

Shri J.P.S. Sirohi Counsel for the applicant

Shri D.N. Gobhurdhan

with Ms. Anju Doshi Counsel for the respondents

CORAM

The Hon. Mr. C.J. Roy, Member (J)

The Hon. Mr. I.K. Rasgotra, Member (A)

Judgement (Oral)

(delivered by Hon. Member (A) Shri I.K. Rasgotra)

The proxy counsel for the respondents Ms. Anju Doshi filed a copy of the order dated 15.4.93, the operative portion of which reads as under:

".....it is ordered that order of pre-mature retirement of Ex-Constable Ram Narain, 301/E issued vide this office No. 41182-41282/Estt. (East) dated 12.8.86 is hereby revoked. The intervening period from the date of his pre-mature retirement will be decided later on".

Q2

The above order provides the relief which the applicant has prayed for, in the OA. The matter thus stands concluded and the OA has become infructuous. The same be dismissed as infructuous. No costs.

kam

Wesley
(C.J. ROY)
MEMBER(J)
16.4.93

De Lough
(I.K. RASGOTRA)
MEMBER(A)
16.4.93